

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COMPANY SCHEME PETITION NO. 382 OF 2017
CONNECTED WITH
COMPANY APPLICATION NO. 269 OF 2017

In the matter of the Companies Act, 2013 (18 of 2013);

AND

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 and rules framed thereunder as in force from time to time;

AND

In the matter of Scheme of Amalgamation of Risk Technology International Limited ("the Transferor Company" with Hexaware Technologies Limited ("the Transferee Company" and their respective shareholders

RISK TECHNOLOGY INTERNATIONAL)
LIMITED, a company incorporated under the)
Companies Act, 1956 with Corporate Identity No.)
U72900MH2007PLC172645 and having its registered)
office at Building No. 1, Millennium Business Park,)
Sector III, A Block, TTC Industrial Area, Mahape,)
Navi Mumbai, 400710.)...Petitioner Company

Called for Admission of Petition:

Mr. Janak Dwarkadas, Senior Advocate, i/b M/s. Rajesh Shah & Co., Advocates for the Petitioner.

Coram: SH. B.S.V. Prakash Kumar Hon'ble Member (J)

SH. V. NallasenapathyHon'ble Member (T)

Date: 3rd May, 2017.

MINUTES OF THE ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 6th July, 2017.
3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated 16th March, 2017 passed by the National Company Law Tribunal, Mumbai Bench in Company Scheme Application No. 269 of 2017, the meeting of the Equity Shareholders

of the Petitioner Company was convened and held on Monday, 24th April, 2017 at 10:00 A.M. and the requisite quorum was present and the said Scheme was approved unanimously by all the equity shareholders without any modifications. The Chairman appointed for the said meeting has filed his affidavit verifying his report dated April 24th, 2017, which is annexed as Exhibit H to the Petition.

4. Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Application No. 269 of 2017 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)